

SHRI LOBO PRABHU : In respect of foreign exchange reserves, it was in our favour by Rs. 850 crores at the time of Independence and today it is against us by 7000 crores. This has been due mostly for industrialisation which is working only at half the capacity. Another fact is that the gap in respect of foreign exchange today is to the extent of Rs. 500 crores according to the latest figures of exports and imports. You have got foreign exchange reserves to the extent of the same amount.

In the circumstances, I would like to have an assurance from the hon. Minister that there should be no pursuit of foreign loans as if that is an achievement by itself. We do not want to add to the debt that the future generation has to pay in respect of investments which are of no importance and which is only adding nearly hundred per cent to the existing prices as compared to the world prices.

SHRI P. C. SETHI : The hon. Member knows that there has been unfavourable trade balance in respect of India's exports and imports. It is true that while the amount was Rs. 921 crores in 1966-67, it has come down to Rs. 502 crores. Then, the question of loan payment and interest payment is also there. According to the calculations and exercise done in the Plan document, we hope, by 1978-79, the adverse balance of trade will be done away with. So far long as the adverse balance of trade remains, so long as we have the liability of paying the loans and interest thereon, to that extent, we will have to depend on foreign assistance. But that is comparatively going down as compared to the Third Plan period.

Cash Relief to Riot Victims in Gujarat

*304. **R. BARUA :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Government of Gujarat have decided to give cash relief to the riot victims;

(b) if so, whether the State Government has asked the Centre to give loan or aid to meet this demand;

(c) if so, the reaction of the Union Government; and

(b) the total amount to be given to the State ?

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). The Government of India have informed the State Government that any reasonable request for assistance towards expenditure on relief measures necessitated by the disturbances would be considered by them, keeping in view the needs as well as the financial position of the State Government themselves.

SHRI SEZHIYAN : What about (d) ?

SHRI R. BARUA : There are two aspects here. One is immediate relief and rehabilitation. Second is to rehabilitate those persons who have lost their professions. Is there any scheme prepared by the Government for this purpose and the amount proposed to be spent ? What immediate relief has been given ? Secondly, how much relief has been given for the purpose of rehabilitating the riot victims ?

SHRI R. K. KHADILKAR : So far as the rehabilitation programme is concerned, it has been undertaken by the Government and they are giving cash relief of Rs. 500 to every family which also gets Rs. 500 from the Prime Minister's Relief Fund.

They are also getting a loan of Rs. 5000 at the rate of 4% and the banks are also advancing loans at 6%. This is the position. (*Interruptions*)

SHRI R. BARUA : What about people who lost their jobs ?

SHRI R. K. KHADILKAR : It is entirely a State matter. But even then as I said, the State Government is giving a loan of Rs. 5000 at 4% and banks are also advancing loans at a concessional rate of 6% whenever it is requested.

DR. RANEN SEN : In view of persistent reports in newspapers that in the matter of Gujarat riots, the State Govt. failed to take effective steps to prevent the riots and check the riots, may I know whether the Government will go into the details of these relief measures the Gujarat Government have undertaken and if so, whether the Government has already taken any step to see that proper relief work and proper rehabilitation work is done ?

SHRI R. K. KHADILKAR : So far as the reports regarding the riots and other things, that question should be addressed to the Home Ministry. So far as the measures taken by the Gujarat Government regarding relief and rehabilitation.

SHRI P. K. DEO : It is a collective responsibility. The hon. Minister cannot pass on the buck to another Ministry.

SHRI R. K. KHADILKAR : So far as the Centre is concerned, we are prepared to give any assistance the State Govt. wants.

SHRI MANUBHAI PATEL : Gujarat Government very speedily gave relief measures and constructed houses for the riot victims and within a few days the refugees who were in the camps were sent back to their homes according to their desires. A lot of amount was spent on them, and the Gujarat State Government have asked for Central assistance. It is not only a calamity of a region. It is a national calamity.

MR. SPEAKER : Please come to the question.

SHRI MANUBHAI PATEL : This is a national calamity. Not only the State Government is responsible but the whole country is responsible. The Central Government should come forward with a specific help. May I know whether the Finance Ministry will accept the demand of the State Government for assistance and (2) whether the Government will not levy the expenditure on the military stationed there on the State Government ?

SHRI R. K. KHADILKAR : So far as the relief measures are concerned, as the hon. Member admitted, the State Government has taken some steps. They, in their communication have asked for some assistance. The

total estimate of the damage was Rs. 3 crores. Out of that Rs. 20 lakhs disbursement has taken place so far. If the assessment of damage is increased after full consideration, as I said, Centre will come forward with help. Beyond that we cannot say anything. (*Interruption*)

SHRI PILOO MODY : What is the figure, Sir ? We cannot hear it.

SHRI R. K. KHADILKAR : I said, the estimated damage during the disturbances is Rs. 3 crores. So far as the expenditure incurred by the State Government is concerned, it is Rs. 20 lakhs upto the 16th November.

SHRI P. K. DEO : Are you satisfied with the answer, Sir ?

MR. SPEAKER : Whether I am satisfied or not does not matter. The hon. Member puts the Question and the hon. Minister is answering.

SHRI D. N. TIWARI : Before the riots in Gujarat there were riots in many other parts of the country also. May I know whether the same pattern of assistance as is being given to Gujarat has been given to other States also where riots took place ?

SHRI R. K. KHADILKAR : In the case of civil disturbances apart from natural calamities the Centre is adopting same pattern of assistance in the past. It was given to Bengal and to Orissa. Here also, because of the peculiar nature of the disturbances as I have said in my reply we are prepared to consider their request very sympathetically. Beyond that I cannot say. In Gujarat, when there was drought, we have paid Rs. 5½ crores.

SHRI HEM BARUA : On a Point of Order, Sir. I am very happy when the Government proposes to come out with financial aid to Gujarat riots. But the trouble is, when some riot took place in Assam on 26th January, 1968 in Gauhati, it was stated on the floor of the House that nothing would be given to Assam for the assistance of the victims. Why this sort of two measuring rods are being adopted, one for Gujarat and another for Assam ? I don't understand that.

श्री अटल बिहारी वाजपेयी : राज्य मंत्री महोदय ने कहा है कि बैंकों की तरफ से जो कर्जा दिया जाएगा वह छः रुपये फी सैंकड़ा की दर पर दिया जाएगा। मैं जानना चाहता हूँ कि क्या यह दर अधिक नहीं है? आप उद्योगों को स्थापित करने के लिए चार फीसदी पर कर्जा देते हैं। जो दगों के कारण बेघर-बार हो गए हैं, जिनका व्यवसाय नष्ट हो गया है उनको तो और सस्ती दर पर कर्जा दिया जाना चाहिये विशेषकर तब जब कि बैंकों को सरकार ने अपने हाथ में ले लिया है।

SHRI R. K. KHADILKAR : This is a suggestion which will be taken into consideration. (Interruption)

SHRI HEM BARUA : The Minister is speaking in a soft voice; we do not hear him.

SHRI SURENDRANATH DWIVEDY : It is not very clear from the reply on the hon. Minister whether proper estimate and assessment of the extent of damage in the riot-affected areas has so far been made. It is his contention that whatever has been supplied by the Government so far is not a complete picture before him and that the Government of India would make its own assessment of the extent of damage that took place?

SHRI R. K. KHADILKAR : As I have said, the Gujarat Government estimated what would be necessary for relief measures and they have stated, about Rs. 3 crores. That is what the Gujarat Government has stated. We have not independently assessed.

श्री यमुना प्रसाद मंडल : जो फसाद हुए हैं इन में जितने लोग विकलांग हो गए हैं डिस्पेबल हो गए हैं क्या उन लोगों के लिए और सार्वजनिक संस्थाओं के लिए कोई विशेष सहायता की व्यवस्था की जाएगी?

प्रधान मंत्री, वित्त मंत्री, अणु शक्ति मंत्री तथा योजना मंत्री (श्रीमती इन्दिरा गांधी) : डिटेल्स की जो बातें हैं, कितनी किसी की सहा-

यता करनी है, इसको तो स्टेट गवर्नमेंट देखती है। हमने मुख्यतः यह कहा है कि अगर स्टेट गवर्नमेंट को जरूरत होगी तो हम उनकी पूरी मदद करने की कोशिश करेंगे।

श्री हुकम चन्द कछवाय : राज्य मंत्री महोदय ने एक प्रश्न के उत्तर में बताया है कि यदि गुजरात सरकार यदि चाहेगी तो हम उसको मदद देंगे। गुजरात सरकार ने बीस लाख रुपया खर्च किया है जबकि हानि तीन करोड़ की हुई है और गुजरात सरकार सहायता की मांग नहीं करती है तो भी आप उसकी सहायता क्यों नहीं करते हैं, उसको कर्ज क्यों नहीं देते हैं? क्या आपने उसको कोई वित्तीय सहायता प्रदान की है, यदि नहीं तो क्यों नहीं की? क्या यह सही है कि गुजरात में सिंडीकेट समर्थक सरकार है, इस वास्ते उसकी सहायता नहीं की जाती है?

श्रीमती इन्दिरा गांधी : ऐसी बात नहीं है। हमारे देश में बहुत तरह की सरकारें हैं। केन्द्र ने हमेशा सब को एक ही निगाह से देखा है चाहे वे हमारे साथ हों या न हों। बहुत से दूसरे दलों के लोग भी उन में हैं और हमने कभी इस कारण कोई भेदभाव नहीं किया है। अभी तक हमने गुजरात सरकार को डायरेक्टली कुछ भी रिलीफ के लिए नहीं दिया है। पहले ऐसी जब भी कोई ऐसी बात हुई तो आम तौर से हम यह राज्य सरकार पर ही छोड़ देते रहे हैं कि जो भी आवश्यक हो, खर्च करे। उनकी जो जरूरत ही और जब वह हमसे मांगे तो फिर हम देखते हैं

श्री हुकम चन्द कछवाय : क्यों मदद नहीं की?

श्रीमती इन्दिरा गांधी : यहां क्योंकि बहुत बड़े पैमाने पर दंगे हुए, इस वास्ते हमने उनसे कहा कि उनकी जो आवश्यकता होगी, उसे हम देखेंगे।

अभी वाजपेयी जी ने बैंकों का जिक्र किया था। स्टेट गवर्नमेंट छः परसेंट की दर पर लोन दे रही है। इस में जो पहले पांच सौ रूपये हैं हर एक लोन के वे बिल्कुल

'Free of interest, repayable after ten to twenty years.'

श्री अटल बिहारी वाजपेयी : बैंक किस दर पर दे रहे हैं ?

श्रीमती इन्दिरा गांधी : बैंक डायरेक्टली रिलीफ के मामलेमें नहीं आते हैं। जरूरत होगी तो हम स्टेट गवर्नमेंट की सहायता कर सकते हैं।

श्री अटल बिहारी वाजपेयी : ऐसा लगता है कि प्रधान मंत्री ने जो उत्तर दिया है, राज्य मंत्री के उत्तर से वह भिन्न है। राज्य मंत्री महोदय ने कहा है कि उनको बैंक छः प्रतिशत की दर पर कर्जा दे रहे हैं। प्रधान मंत्री ने कहा है कि बैंक कर्जा दे नहीं रहे हैं।

श्रीमती इन्दिरा गांधी : यह बात नहीं है। दे रहे हैं। उससे हमारा डायरेक्ट सम्बन्ध नहीं है।

श्री अटल बिहारी वाजपेयी : समझ में नहीं आता है कि क्या माया है।

श्री हुकम चन्ध कछवाय : तालमेल नहीं है।

MR. SPEAKER : Next question.

SHRI PILOO MODY : I would like to know what one has to do to catch your eye. One has to bang the table ? I got up about ten times, but I have not been called.

MR. SPEAKER : I am sorry. So many questions have been answered already. Now next question.

Nomination of Experts by Financial Institutions on Boards of Industrial Enterprises

*307. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether a proposal is under consideration to direct the Financial institutions to nominate experts on the Boards of industrial enterprises ;

(b) if so, the details thereof ;

(c) whether such industrial management experts exist at present on the staff of the Financial institutions ;

(d) if so, how many of them are available and their background in industrial training and management ; and

(e) if not, the steps being taken to carry out the proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (e). One of the recommendations of the Industrial Licensing Policy Inquiry Committee is that when financial assistance on any significant scale is provided to industrial concerns in the private sector by financial institutions in the public sector, the project should necessarily be treated as belonging to the "joint sector" with proper representation for the State in its management. For this purpose they have suggested the creation of a cadre of full time Public Directors who will represent the State on such concerns. The recommendations of the Committee are under consideration of the Government.

(c) and (d). The number of industrial management experts on the staff of financial institutions is inadequate at present. However, Government is of the view that a cadre of Public Directors can be built up in the course of time.

SHRI S. R. DAMANI : May I know whether Government have prescribed or are going to prescribe the criteria for appointment of directors, and if so, what those criteria are ?